

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 699/MP/2020**

Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.

Date of Hearing : 28.5.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : PTC India Limited (PTC)

Respondents : Power Grid Corporation of India Limited and 2 Ors.

Parties Present : Shri Ravi Kishore, Advocate, PTC  
Shri Ravi Shankar, PTC

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking an order to the effect that the Long Term Open Access was neither granted nor applicable to the Petitioner in respect of 144 MW free power share of Government of Sikkim from 1200 MW Teesta-II Hydro Electric Project. Learned counsel requested to issue notice to the Respondents.
3. After hearing the learned counsel for the Petitioner, the Commission ordered as:
  - a) Admit. Issue notice to the Respondents.
  - b) The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 25.6.2021 after serving to the Petitioner, who may file its rejoinder, if any, by 19.7.2021.
  - c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**